

CENTRAL ADMINISTRATIVE TRIBUNAL : PRINCIPAL BENCH

OA 1717/2004
MA 1450/2004

New Delhi, this the 20th day of July, 2004

Hon'ble Sh. Sarweshwar Jha, Member (A)

1. Mrs. R.K.Chadha, W/o Sh. S.S.Chadha
C4 D/67B, Janakpuri, New Delhi.

2. Mrs. Saroj Bala Bhatnagar
W/o Sh. U.C.Bhatnagar
G-256, Nauroji Nagar, New Delhi.

...Applicants

(By Advocate Sh. Deepak Verma)

V E R S U S

Union of India through

1. The Secretary
Ministry of Statistics and P.I.
Sardar Patel Bhawan, Sansad Marg
New Delhi.

2. The Executive Director/DDG
Computer Centre
East Block X, R.K.Puram,
New Delhi - 110 066.

...Respondents

O R D E R (ORAL)

Shri Sarweshwar Jha,

Heard the ld. counsel for the applicants. MA
1450/2004 for joining together is allowed.

2. This OA has been filed with prayer that the representation/notice dated 23-9-2003 (Annexure A-4) as has been submitted by the applicants to the respondents be disposed of by the respondents without any further delay.

3. On perusal of the application, it is observed that the applicants who were promoted to the post of Data Processing Assistant/Tape Librarian (DPA/TL) on 27-12-89 in the pre-revised scale of Rs.1200-2040 and who, consequent to the Fourth Pay Commission/Sheshagiri Committee recommendations, were placed in the revised scale of Rs.1350-2200 and re-designated as Data Entry Operator-C (DEO-C) w.e.f.11-9-89, have referred to the orders of the

S. Jha

-21-

Tribunal in OA 1332/99 as given on 11-2-2002 (Annexure A-1) relying on the decision of the Hon'ble Supreme Court in which it has been held that DPA/TL (Rs.1350-2200) working in the Computer Centre are entitled to the scale of pay of Rs.1600-2660/- w.e.f 1-1-1986 or the date of joining whichever is later with all consequential benefits. The said orders of the Tribunal are reported to have been upheld by the Hon'ble High Court of Delhi and implemented by the Union of India (Annexure A-2).

4. The applicants have now prayed that they are similarly situated and senior to the applicant in the said OA and, therefore, are entitled to be accorded similar benefits as per law. Their representation dated 23-9-2003 explains the position on the subject and makes a similar prayer. The said representation is pending with the respondents since September, 2003 and should have been disposed of by them by now.

5. Having regard to the limited prayer that has been made by the applicants that their representation be considered and disposed of by the respondents at the earliest, this OA is being disposed of at the admission stage itself with directions to the respondents to consider their representations together with this OA, treating the same as a supplementary representation of the applicants, and to dispose them of at the earliest and in any case within three months from the date of receipt of a copy of this order.


(Sarweshwar Jha)
Administrative Member

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